CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A No. 1209 of 2019

New Delhi, this the 15th day of April, 2019

Hon'ble Sh. V. Ajay Kumar, Member (J) Hon'ble Ms. Aradhana Johri, Member (A)

Omvir Dagar, (Aged – 38) (G-B) S/o. Sh. Dhanraj Dagar, (Post Appraisers) R/o. K-3, Chhawla Road, New Roshan Pura, Najafgarh, Delhi-110 043.

...Applicant

(By Advocate: Mr. Yashpal Rangi)

Versus

Union of India & Ors. Through:

- Secretary,
 Ministry of Finance,
 Department of Revenue,
 North Block, New Delhi.
- 2. The Chief Commissioner of Customs (DZ), New Custom House, New Delhi.
- 3. The Chief Commissioner of Customs, Customs House No. 60, Rajaji Salai, Chennai – 600 001.

...Respondents

(By Advocate : Mr. Ranjan Tyagi)

ORDER (ORAL)

Hon'ble Sh. V. Ajay Kumar, Member (J)

Heard learned counsel for applicant and Mr. Ranjan Tyagi, learned counsel for respondents on receipt of advance notice.

- 2. The applicant who is presently working as Appraiser under the 2nd respondent at New Delhi filed the O.A, on various grounds, aggrieved with the order No. 55/2019 dated 03.04.2019 where under, he was transferred from Delhi to Chennai. It is also submitted that the applicant made a representation against the impugned transfer order vide Annexure A/14 dated 08.04.2019. However, no orders have been passed thereon till date. It is also stated by the learned counsel for applicant that till date the applicant is working at New Delhi and he was not relieved.
- 3. In the circumstances, the O.A is disposed of without going into the merits of the case by directing the respondents to consider Annexure A/14 representation dated 08.04.2019 of the applicant and to pass an appropriate speaking and reasoned order thereon, in accordance with law and rules, within two weeks from the date of receipt of a certified copy of this order and till then, the respondents are directed to maintain status-quo obtained as on today, qua, the applicant.

Order by **Dasti.**

(Aradhana Johri) Member (A) (V. Ajay Kumar) Member (J)

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